

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7
IA 1091/2024
In
C.P. (IB)/406(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: TRANSOLUTIONS INDIA
 INCORPORATION
 VS
 PROTOCOL MARINE SERVICES PRIVATE
 LIMITED

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Rakesh Gupta, Ld. Counsel for the Applicant present.
2. This is an Application filed by the Liquidator u/s 60(5) of the Code r/w Rule 11 of NCLT Rules, 2016 r/w Regulation 13 for taking Preliminary Report and under Regulation 34 of the IBBI (Liquidation Process) Regulations, 2016 for taking Asset Memorandum report on record.
3. In view of above, the I.A. 1091/2024 is allowed and disposed of.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)